

ITEM NO.804
(Mentioning)

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).4621/2021

(Arising out of impugned final judgment and order dated 21-10-2020 in SAD No. 954/2020 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

ASHOK KUMAR TIWARI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.40155/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.40151/2021-EXEMPTION FROM FILING O.T.)

Date : 11-10-2023 This petition was mentioned today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Harish Pandey, AOR

Ms. Sakshi Kakkar, AOR

For Respondent(s) Mr. P. V. Yogeswaran, AOR (Mentioned By)

Mr. Akshat Srivastava, AOR

UPON being mentioned, the Court made the following

O R D E R

The counsel for the respondents submits that this matter may be listed for grant of leave so that the matter can be posted on a hearing day.

As mentioned, List the matter on 19th October 2023.

[DEEPAK JOSHI]
COURT MASTER

[KAMLESH RAWAT]
ASSISTANT REGISTRAR